

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. (IB)-160(ND)/2017

IN THE MATTER OF:

M/s. Levon Valves Pvt. Ltd.

.....Petitioner

v.

M/s. Energo Engineering Projects Ltd.

.....Respondent

SECTION : UNDER SECTION 10 of the Insolvency and Bankruptcy Code, 2016
Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN

HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN

Hon'ble Member (TECHNICAL)

For the Petitioner(s) : Mr. Pankaj Jain & Mr. Mohd. Salman Razi Advocates

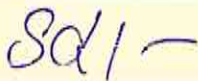
For the Respondent(s) : Mr. Krishnendu Dutta, Mr. Milan Singh Negi, Mr. Kunal Godwani & Ms. Varsha Banerjee Advocates

ORDER

Learned counsel for the Corporate Debtor represents that reply has already been filed and the copies of the same has also been served on the petitioner's counsel.

Since the Corporate Debtor named in this petition is one and the same as that named in C.P. No. (IB)-130(PB)/2017 this petition,

To be heard along with the C.P. No. (IB)-130(PB)/2017 on 02.08.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet